

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 99 of 1994

Allahabad this the 20th day of January, 2000

Hon'ble Mr. S.K. I. Naqvi, Member (J)

Prem S/o Shri Sohan Lal, working as Ambulance Driver, Under C.M.S. Northern Railway Hospital, Allahabad.

Applicant

By Advocate Shri Anand Kumar

Versus

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Chief Medical Supdt., Northern Railway Hospital, Allahabad.
3. Senior D.P.O., Northern Railway, D.R.M. Office, Allahabad.
4. Estate Officer, Northern Railway, Head Quarter Office, Baroda House, New Delhi.

Respondents

By Advocate Shri A.K. Pandey

O\_R\_D\_E\_R\_( Oral )

By Hon'ble Mr. S.K.I. Naqvi, Member (J)

The applicant has come up against the judgment and order dated 18.10.1993 passed by State Officer, Head Quarter Officer, Baroda House, New Delhi through which the applicant has been directed to pay Rs. 10020/- as damage rent.

2. The respondents have come up in support of impugned judgment.

3. Heard, Shri Anand Kumar, learned counsel for the applicant and Shri A.K. Pandey, learned counsel for the respondents and perused the record.

4. Both the learned counsel are in agreement on the point that the appeal against the impugned order is maintainable before the District Judge and not before the Tribunal. On this point, I <sup>am</sup> enlightened by the observation of the Hon'ble Apex Court in 'Krishna Prasad Gupta Vs. Controller, Printing & Stationery 1996 S.C.C. (L & S) 264.

5. For the above, the O.A. is dismissed as not maintainable. The applicant may approach the proper forum.

6. There will be no order as to costs.

*S. A. Seel*  
Member (J)

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